

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No. 102
IB-132/ND/2023

IN THE MATTER OF:

L & T Finance Limited & Anr. ... Applicant/Petitioner

Versus

Nitish Kumar Arora ... Respondent

Under Section: 95 of IBC, 2016

Order delivered on 09.03.2023

CORAM:

**SHRI. ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (J)**

**SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)**

PRESENT:

For the Applicant : Adv. Vanita Bhargava, Adv. Aseem Chaturvedi,
Adv. Wamika Trehan, Adv. Maithili Moondra

For the Respondent :

ORDER

The present petition has been preferred under Section 95 of the IBC, 2016. Let the limited notice be issued to the Respondent/Personal Guarantor returnable on 27.04.2023. The Applicant undertakes to serve the notice through all modes including E-mail and file an affidavit/proof of service within one week. The petitioner should also enclose a copy of the petition with notice.

List the matter on 27.04.2023.


(L. N. GUPTA)
MEMBER (T)


(ASHOK KUMAR BHARDWAJ)
MEMBER (J)